

Item No.02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)
Original Application No.19/2026(CZ)**

Suo Moto Titled “Jungle Ke Seene Par Ye
Ghav Hai Ya Vikas Ki Lakir” appearing in
Dainik Bhaskar News Paper dated 21.12.2025

Suo Moto

Vs.

State of Madhya Pradesh & Ors.

Respondent(s)

Date of Hearing: 04.02.2026

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

For Applicant (s): *Suo Moto*

For Respondent(s):

ORDER

1. The main grievance of the applicant is non-plantation of the trees, which was required to be planted for cutting the trees of the forest area in the Sagar and Chattarpur district for the construction of economic door developed under the Bharat Mala project in the district of Sagar and Chattarpur.
2. It is submitted that the National Highway Authority of India has deposited approximately Rs. 27 crore into the Forest Department of Campa Fund for tree plantation Rs. 19.54 crore to the Sagar North Forest Division and Rs. 8.34 crore to the Chattarpur Forest Division. Despite this, the ground reality remains unchanged as plantation work has yet to begin. The amount so deposited for compensatory plantation must be utilized for plantation on the same already identified area. The grievance of the applicant is misutilization or no utilization of the fund allocated and deposited for the purpose of plantation adversely affecting the green belt.

3. A substantial issue of environment has been breached.

4. Before proceeding further, we deemed it just and proper to call a report from the Chief Conservator of Forest of Sagar and Chattarpur District of Madhya Pradesh to submit a detailed report with regard to the utilization of the fund in a following manner.

1. Total number of trees allowed to be cut down in the district Sagar and Chattarpur for development of Bharat Mala project in Sagar-Hirapur bypass-Mohari-Sathya valley.
2. Total tree already cut down.
3. Amount deposited by the National Highway Authority of India in the Campa Fund.
4. Details of utilization of fund alongwith details of site wise plantation along with the major species planted.
5. Survival percentage of trees as of now on the date of fresh monitoring done by the CCF or the representative of the CCF.
6. Action plan for the utilization or non utilized fund along with details of plantation activities be carried out.

5. The CCF concerned is directed to file action taken report within 4 weeks. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **17th April, 2026**.

Sheo Kumar Singh, JM

Sudhir Kumar Chaturvedi, EM

04th February, 2026,
Original Application No.19/2026(CZ)
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